

**THE ODISHA OFFICIAL LANGUAGE (AMENDMENT) ACT, 2016**

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LAW DEPARTMENT

NOTIFICATION

The 6th October, 2016

No.10263-I-Legis-41/2016/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 6th October, 2016 is hereby published for general information.

ODISHA ACT 8 OF 2016

THE ODISHA OFFICIAL LANGUAGE (AMENDMENT) ACT, 2016.

AN ACT FURTHER TO AMEND THE ODISHA OFFICIAL LANGUAGE ACT, 1954.

BE it enacted by the Legislature of the State of Odisha in the Sixty-seventh Year of the Republic of India as follows:—

Short title  
and  
commencement

- (1) This Act may be called the Odisha Official Language (Amendment) Act, 2016.  
(2) It shall be deemed to have come into force on the 21<sup>st</sup> May, 2016.

Insertion of  
new sections 4  
and 5.

- In the Odisha Official Language Act, 1954, after section 3-A, the following sections shall be inserted, namely:—

Odisha  
Act 14  
of 1954.

"Review and  
monitoring by  
the State  
Government.

- The State Government may, within such period, in such manner and by such authority, as may be prescribed in the rules made under this Act, review and monitor whether the direction contained in the notification issued under sub-section (2) of section 2 has been effectively implemented.

Power to  
make rules.

5. The State Government may make rules to carry out the purposes of the Act."

Repeal and  
savings.

3. (1) The Odisha Official Language (Amendment) Ordinance, 2016 is hereby repealed.

Odisha  
Ordinance  
3 of 2016.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order of the Governor  
B. P. ROUTRAY  
Principal Secretary to Government